

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 575 of 2019**

**IN THE MATTER OF:**

**Enforcement Directorate**

**...Appellant**

**Versus**

**Sh. Vishal Ghisulal Jain & Ors.**

**...Respondents**

**For Appellant: Ms. Sanjana Rajput, Advocate for Mr. Nitesh Rana, SPP, ED.**

**For Respondent: Mr. Arijit Majumdar and Mr. Shambo Nandy, Advocates for Respondent No. 2.**

**Mr. Rajendra Beniwal, Mr. Kumar Sumit and Mr. Chirog Gupta, Advocates for Respondent No. 3.**

**WITH**

**Company Appeal (AT) (Insolvency) No. 576 of 2019**

**IN THE MATTER OF:**

**Enforcement Directorate**

**...Appellant**

**Versus**

**Sh. Vishal Ghisulal Jain & Ors.**

**...Respondents**

**For Appellant: Ms. Sanjana Rajput and Mr. Siddharth Chechani, Advocates for Mr. Nitesh Rana, SPP, ED.**

**For Respondent: Mr. Arijit Majumdar and Mr. Shambo Nandy, Advocates for Respondent No. 2.**

**ORDER**

**03.03.2020** Learned counsel for Appellant and Mr. Rajendra Beniwal, Advocate agree that the name of Respondent No. 1 in the memo of parties needs correction. The present Resolution Professional is Manoj Kumar Agarwal. The

learned counsel for Appellant to correct the Appeal Memo. The learned counsel is already appearing for Mr. Manoj Kumar Agarwal. The Respondent No. 1 has filed Reply Affidavit. Learned Counsel for the Respondent No. 2 wants to file Reply Affidavit. Learned Counsel for Respondent No. 1 states that the Resolution Professional represents Respondent No. 3 also. Respondent No. 2 may file Reply Affidavit within a week.

In Company Appeal (AT) (Insolvency) No. 576 of 2019 Ms. Ritu Singh, Advocate appears on behalf of Respondent No. 1 and 3 (Corporate Debtor). Learned Counsel for Respondent No. 2 also wants to file Reply Affidavit. Learned Counsel for the Respondents may file Reply Affidavits within two weeks. Rejoinder, if any, may be filed within a week thereafter.

It is stated that in both these proceedings which relate to different Corporate Debtors, applications under Section 12 A of Insolvency and Bankruptcy Code, 2016 are pending before Adjudicating Authority for withdrawal of the Original Applications.

List both the Appeals 'For Admission (After Notice)' on **31<sup>st</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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